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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

FINANCE DEPARTMENT NOTIFICATION

The 10th July 1945

No. 686-F.S.—The following notification, issued by the Government of India, Finance Department (Communications), is hereby republished for general information.

By order of the Governor
J. E. MAHER

Additional Secretary to Government

COMMUNICATIONS

New Delhi, 11th April 1945

No. D. 4165-PT/45—In exercise of the powers conferred by section 6 of the Post Office National Savings Certificates Ordinance 1944 (No. XLII of 1944), the Central Government is pleased to direct that the following amendment shall be made in the Post Office National Savings Certificates, Rules 1944, published with the notification of the Government of India, in the Finance Department (Communications) No. D. 8024-PT/44, dated the 9th December 1944, namely:—

To sub-rule (4) of rule K of the said Rules, the following clause shall be added, namely:—

“(f) From gazetted Government Officers or Indian State Officials, holding Certificates in their official capacity; under Rule A(2) (xiii), to the names of the individuals or persons controlling the funds on whose behalf the Certificates were held”.

A. QADIR

Deputy Financial Adviser

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 9th July 1945

No. 631-T.—The following notification issued by the the Government of India, in the War Transport Department, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 16th June 1945

No. 16-LV(4)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Disposal of used Government Motor Vehicles Control Order, 1944, namely:—

To clause 4 of the said Order the following proviso shall be added, namely:—

“Provided that a reconditioner may, at the time of selling a used Government motor vehicle, for the first time after reconditioning, charge, in addition to the prices specified above—(i) in respect of motor cars a commission not exceeding Rs. 200 or 7½ per cent on the actual price paid to Government, whichever is more; and (ii) in respect of transport vehicles a commission not exceeding Rs. 200.”

D. RUTNAM

Joint Secy. to the Govt. of India

The 9th July 1945

No. 16324-S.T.—The following notification issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 26th May 1945

No. 106-TA/44—In exercise of the powers conferred by rule 20 of the Defence of India Rules, the Central Government is pleased to direct that the following further

amendment shall be made in the Cotton Cloth and Yarn (Transmission by post) Prohibition Order, 1944, namely:—

In the said Order, in clause 2, the words “but does not include cloth made up into garments” shall be deleted.

N. O' H. O'NEILL

Deputy Secy. to Govt. of India

The 10th July 1945

No. 16403-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 12th May 1945

No. L/W(3)—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Indian Woollen Goods (Control) Order, 1944, namely:—

In the second schedule to the said Order—

(i) To the entry relating to Lahore the following shall be added:—

“Civilian Officers' Shop, Government (Contractor) Cloth Shop, Railway Grain Shops under the General Manager, N.-W. Railway”.

(ii) To the entry relating to Peshawar the following shall be added:—

“Civil Grocery Shop”.

(iii) To the entry relating to Ajmer the following shall be added:—

“A. H. Allarakha and Sons.”

(iv) After the entry relating to Batala the following shall be inserted:—

“Beawar—Messrs. Jawaharmal Chandmal.”

(v) To the entry relating to Meerut the following shall be added:—

“Ram Dass Bal Mukand.”

(vi) After the entry relating to Amritsar the following shall be inserted:—

“Amroha—Messrs. Md. Rafi-Ullah Sharafat—Ullah.”

“Arrah—Messrs. Kani Ram Ganpatrai.”

(vii) To the entry relating to Quetta the following shall be added:—

“Sambhy Nath & Co., Sikandar Lal Sachar, Civil Grocery Shop”.

(viii) From the entry relating to Bhagalpur the following shall be deleted:—

“Druga Prasad Nath Mal.”

(iv) After the entry relating to Bhagalpur the following shall be inserted:—

“Bihar—Sharif—Messrs. Mannalal Lakshmanlal.”

(x) To the entry relating to Bombay the following shall be added:—

“Government Grocery Stores, Railway Grain Shops under the General Managers, and B.B. and C.I. and G.I.P. Railways.”

(xi) After the entry relating to Sukur the following shall be inserted:—

“Surat—Messrs. Nagindas Jinabhai.”

“Sylhet—Messrs. Abdul Kahar and Sons.”

“Trichinopoly—Railway Grain Shops under the General Manager, S. I. Railway.”

(xii) To the entry relating to Calcutta the following shall be added:—

“M. Daya Ram, B.C. Nawn & Bros. Ltd., Railway Grain Shops under the General Managers, E. I. and B. and A. Railways.”

(xiii) From the entry relating to Cuttack the following shall be deleted :—

“ Iswardas Ram Kumar ”.

And the following shall be added :—

“ Civil Canteen Stores. ”

(xiv) After the entry relating to Karachi the following shall be inserted :—

“ Khurda Road—Messrs. J. B. Thacker and Co. ”

(xv) To the entry relating to Gorakhpur the following shall be added :—

“ Railway Grain Shops under the General Manager, O. and T. Railway. ”

(xvi) To the entry relating to Madras the following shall be added :—

“ Railway Grain Shops under the General Manager, M. and S. M. Railway. ”

J. D. KAPADIA

Dy. Secy. to the Govt. of India

The 10th July 1945

No. 16405-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 9th June 1945

No. 101/2-TA/45—In pursuance of sub-clause (a) of clause 3 of the Cotton Cloth Movements Control Order, 1943, the Central Government is pleased to direct that the following further amendments shall be made in the General Permit No. 1 published with the notification of the Government of India in the Department of Industries and Civil Supplies, No. 265(A)-Tex./43, dated the 23rd October 1943, namely :—

A. In paragraph (1) of the said General Permit—

(i) for the words “ For the purposes of this permit and Deccan States ” the following shall be substituted, namely :—

“ For the purposes of this permit India shall be divided into the following Surplus Areas and Deficit Zones :—

Surplus Areas—

(1) The Bombay Surplus Area comprising the Province of Bombay, Baroda State, Gujerat, Kolhapur and Deccan States and the States of Radhanpur, Idar, Vijayanagar, Satambha, Vasana, Jawhar, and all territories attached thereto.

(2) The Western India States Surplus Area comprising the States of Junagadh, Navanagar, Bhavnagar, Porbandar, Dhrangadhra, Morvi, Gondal, Cutch, Wankaner, Palitana, Dhrol, Limbdi, Rajkot, Wadhwan, Cambay, Janjira including Jafrabad, and all territories attached thereto and the Civil Stations of Rajkot and Wadhwan ”.

(ii) for item 1 “ The Sind Deficit Zone ” the following shall be substituted, namely :—

“ The Sind Deficit Zone—Comprising the Province of Sind and the Khairpur State ”;

(iii) in item 2 “ The Punjab Deficit Zone ”;

(1) the words “ the North-West Frontier Province ” shall be deleted ;

(2) after the words ‘ Khairpur State ’ the words ‘ and Tehri Garhwal State ’ shall be added ;

(iv) in item 3 “ The United Provinces Deficit Zone ” for the words “ Benares and Rampur ” the words “ Benares, Rampur and Tehri Garhwal ” shall be substituted ;

(v) for item 5 “ The Bengal Deficit Zone ” the following shall be substituted, namely :—

“ The Bengal Deficit Zone comprising the Province of Bengal, and the States of Sikkim, Bhutan, Cooch Behar and Tripura ”;

(vi) in item 8 “ The South Deficit Zone ” the word “ Hyderabad ” shall be deleted ;

(vii) After item 9 the following items shall be inserted, namely,—

“ 10. The Baluchistan Deficit Zone—Comprising the Province of British Baluchistan and the States of Kalat and Las Bela ;

11. The North-West Frontier Province Deficit Zone—Comprising the North-West Frontier Province ;

12. The Assam Deficit Zone—Comprising the Province of Assam and the Manipur and Khasi Hill States ;

13. The Hyderabad Deficit Zone—Comprising the Hyderabad State. ”

B. In paragraph (2) of the said General Permit—

(i) in clauses (c) and (e) after the word “ Bengal, ” the word “ Assam, ” shall be inserted ;

(ii) in clause (d) after the word “ Bengal, ” the words “ Assam, North-West Frontier Province ” shall be inserted ;

(iii) for clause (f) the following shall be substituted, namely :—

“ (f) From the Rajputana Deficit Zone to the Sind, Baluchistan, Punjab, North-West Frontier Province and United Provinces Deficit Zones when cloth is consigned under Military Credit Notes ”;

(iv) in clause (g) for the words “ to any deficit zone ” the words “ to any destination ” shall be substituted ;

(v) in proviso (i) to clause (g) the words “ to any station on the metre gauge section of the B., B. & C. I. Railway between Mehsana and Wadhwan (both inclusive) and shall be deleted ;

(vi) proviso (ii) to clause (g) shall be deleted ;

(vii) after clause (g) the following clauses shall be inserted, namely :—

“ (h) From the Hyderabad Deficit Zone to any destination when cloth is consigned under Military Credit Notes ;

(i) Within the Western India States Surplus Area and from the Western India States Surplus Area to any destination under Military Credit Notes :—

Provided that any cloth moving between stations within the Western India States Surplus Area may, while in transit through any place in British India, be detained by the Textile Commissioner or an officer acting on his behalf and permission for its onward movement to its destination may be refused ;

(j) By railway passenger as part of his luggage up to the maximum quantities specified below, namely :—

13 lbs. between any place in the Western India States Surplus Area and any place outside that area ; and in any other case, 20 lbs. ”

N. O'H. O'NEILL

Dy. Secy. to the Government of India

The 10th July 1945

No. 16407-S.T.—The following notifications, issued by the Government of India in the Department of Commerce, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

COMMERCE—WAR

New Delhi, 10th May 1945

No. 67-CW (15)/45—In exercise of the powers conferred by sub-clause (1) of clause 3 of the Cloth and Yarn (Export Control) Order, 1944, the Central Government is pleased to direct that the following amendment shall be made in the Notification of the Government of India in the Department of Commerce, No. 67-C.W. (41)/43, dated the 13th January 1945, namely :—

In the said notification, in item (II) (a), after the words “ Single or folded ” the following shall be inserted, namely :—

“ In the case of cloth in which the count of warp yarn is 48 s. or finer (whether single or folded) the word ‘ (Super) ’ shall also be stamped in brackets after the word “ Fine ”.

(Signed) Y. N. SUKTHANKAR

Joint Secretary to the Government of India

New Delhi, 19th May 1945

No. 67-C.W. (15)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cloth and Yarn (Export Control) Order, 1944, namely :—

In clause 4 of the said Order, for sub-clause (8), the following sub-clauses shall be substituted, namely :—

“ (8) For the purposes of sub-clauses (2) and (2a), the standard price shall be determined with reference to the date of the contract of sale and for the purpose of sub-clause (5) it shall be determined with reference to the date on which the exporter made the contract with the manufacturer or the export—wholesale dealer, as the case may be ; provided that where manufacturers are themselves exporters, the standard price shall be determined with reference to the date of the contract between the manufacturer and the overseas importer concerned against a valid export quota held by the former.

Notwithstanding the foregoing, the standard price shall be assumed to be that in force on the 1st January 1945, up to the limit of 50 per cent of the quota allotted to each exporter for the first half year (January to June) of 1945 in respect of contracts entered into before the 31st March 1945—

(a) between exporters and suppliers, and

(b) between manufacturers who are themselves exporters and the overseas importers. ”

"(9) Notwithstanding anything to the contrary contained in sub-clauses (2), (2a) and (5), the seller or exporter may add to the sale price or the export price of any export cloth or yarn sold or exported by him the amount of the actual freight incurred in transporting such cloth or yarn to the place at which it is delivered or shipped for export if such place is more than 100 miles from the place of manufacture; provided that such addition shall not exceed the amount of the freight which would have been incurred for the transport by direct route of such cloth or yarn by the means of transport ordinarily employed."

G. SWAMINATHAN

Deputy Secy. to the Govt. of India

The 10th July 1945

No. 16409-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 18th May 1945

No. 74(1)-TB/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, namely:—

1. (1) This Order may be called the "Textile Industry (Control of Production) Order, 1945."

(2) It shall extend to the whole of British India.

(3) It shall come into force on the 1st June 1945.

2. In this Order, unless there is anything repugnant in the subject or context—

(a) 'producer' means a person engaged in the production by power of cloth or yarn or both; and the term "power" shall have the meaning attributed to it by section 2(f) of the Factories Act, 1934;

(b) 'utility cloth' means cloth described in Schedule B;

(c) the expressions 'cloth', 'yarn' and 'Textile Commissioner' shall have the meanings respectively attributed to them in the Cotton Cloth and Yarn (Control) Order, 1943.

3. (1) No producer shall produce yarn of counts larger in number than the number of counts specified in column (2) of Schedule A for a plant of the size of his spinning plant:

Provided that for the purposes of this clause—

(a) the same count of warp and weft yarn produced from the same mixing shall be deemed to be one count;

(b) where the producer's plant is laid out in two or more different sections for different classes of work, that is to say for coarse yarn and fine yarns with combers, each such section shall be deemed to be a separate plant;

(c) where any part of the spinning plant is employed exclusively for the performance of any contract with the Crown such part shall if the producer so elects be deemed not to form a part of the plant and nothing in this clause shall apply in relation to the production of any yarn in pursuance of such contract; and the producer shall be deemed to have employed a part of the plant exclusively for the performance of any such contract where it is employed for the production of yarn for being supplied to any person under contract with the Crown to utilise such yarn for the production of any article for sale to the Crown and the producer has submitted to the Textile Commissioner a report in writing stating the quantity counts, period of delivery and the consignee of such yarn and the number of spindles employed and the period requisite for the production of such yarn.

(2) Nothing in this clause shall apply to the production by a producer on a waste spinning plant of waste yarns of 6s or coarser.

4. No producer shall in any month utilise less than 90 per cent of his entire weaving energy as expressed in loom-hours for the production of utility cloth:

Provided that in determining the entire weaving energy for the purposes of this clause the loom-hours employed for the production of cloth in performance of any contract with the Crown, and the loom-hours of looms specially designed for the production of Terry and Turkish towels, cotton blankets, tapes and of small-ware looms not exceeding 22" in reed-space, shall be excluded.

5. (1) No producer shall use folded yarn either in warp or in weft in the production of any cloth.

(2) Nothing in this clause shall apply in relation to—

(a) the use of folded yarn in borders of sarees and dhoties and in selvages in other cases; and

(b) the use of yarn of 2/22s or coarser in coatings other than utility cloth or in Terry or Turkish towels or in Tapestry.

6. No producer shall produce any cloth with a border whether plain, dobby or jacquard exceeding 2" in width.

7. The Textile Commissioner may, by an order in writing, require any producer to utilise such part of the producer's weaving energy as may be specified in the order for the production of sarees and dhoties and the producer shall comply with such order.

8. No producer shall produce cloth of more than three varieties; provided that if he has more than 100 looms, he may produce cloth of 3 additional varieties for every additional 100 looms in his possession.

For the purposes of this clause, cloth shall be deemed to be of the same variety if it is woven in the same counts of yarn in warp and weft and in the same reed and pick notwithstanding that it is woven in different widths and patterns.

9. No producer shall in any month produce new varieties in excess of the number represented by 1 per cent of the looms in his possession.

10. The Textile Commissioner may, by a special or general order and subject to such conditions as may be specified therein, wholly or partially exempt any producer or class of producers from the operation of all or any of the provisions of this order.

11. (1) The Textile Commissioner may with a view to securing compliance with this Order—

(a) require any person to give any information in his possession with respect to any business carried on by that or any other person;

(b) inspect or cause to be inspected any books or other documents belonging to or under the control of any person;

(c) enter and search, or authorise any person to enter and search any premises, and seize or authorise any person to seize, any cloth or yarn in respect of which he has reason to believe that a contravention of this Order has been committed.

(2) Every producer shall submit to the Textile Commissioner returns in such form and at such time as the Textile Commissioner may prescribe by notification in the *Gazette of India*.

SCHEDULE A

Maximum number of counts of yarn which a producer may produce—

Size of plant, with reference to the number of spindles installed and in working order		Number of counts of yarn
1		2
1	10,000	3
10,001	20,090	5
20,001	30,000	7
30,001	40,000	9
40,001	50,000	11
For every additional 10,000 spindles or part thereof.		1

SCHEDULE B

'Utility cloth' means cloth—

(a) of the following varieties, that is to say:—

- (i) Dhoties;
- (ii) Sarees (printed included);
- (iii) Longcloth, Sheetings, Chaddars and Domestic, Grey and Bleached (Printed Chhintz included);
- (iv) Shirts including Cellular Shirtings Grey, bleached striped and checked;
- (v) Voiles and Mulls (not made from hard twisted or over twisted yarn—printed Voiles included);
- (vi) Drills and Twills;
- (vii) Tussore and Coatings, including coatings from cotton dyed warp or weft, all from single yarn;
- (viii) Towels, grey and bleached, with not more than 5 per cent coloured yarn; and

(b) which complies with the specifications prescribed below:—

REEDS AND PICKS FOR UTILITY CLOTHS IN ALL TYPES OF WEAVE

1. The number of warp threads per inch and picks per inch in the grey cloth for various counts of yarn used shall not be higher than those indicated in the table below.

2. The maximum reed in which a cloth may be woven will be determined by taking as an indicator the average of the warp and the weft counts and referring to the table below.

3. In the case of odd number counts, the reed for the next higher count shall be taken.

Average of warp and weft counts	Maximum reed allowed	Number of warp threads per inch in woven grey cloth	Maximum number of picks per inch allowed for any count of weft used
6's	28	32	28
8's	32	36	32
10's	36	40	36
12's	40	44	40
14's	44	48	44
16's	46	50	46
18's	48	52	48
20's	52	56	52
22's	52	56	52
24's	52	56	52
26's	54	58	54
28's	54	58	54
30's	56	60	56
32's	58	62	58
34's	60	64	60
36's	62	66	62
38's	64	68	64
40's	66	70	66
42's	68	72	68
44's	68	72	68
46's	68	72	68
48's	68	72	68
50's	70	74	70
52's	70	74	70
54's	72	76	72
56's	72	76	72
58's	72	76	72
60's	72	76	72
64's	72	76	72
68's	72	76	72
72's	74	78	74
76's	76	82	76
80's	78	84	78
85's	78	84	78

Notes—For all counts the maximum reed specified in column 2 may be increased provided a corresponding reduction is made in the number of picks per inch.

Exceptions—(a) 3 and 4 shaft drills. The same reed counts will be permitted drawing in 3 or 4 in a dent as the case may be, but the maximum pick will be the maximum pick permitted as for plain weave with this reed.

Example—4 shaft drill AV. counts 14's, 44 reed, 4 in a dent—88 reed, maximum pick will be 44.

(b) In the case of Poplins and shirtings with single yarn (other than selvedge) made from imported cotton, carded or combed and made in counts 35s to 50s warp, the reed shall not exceed the maximum number of 96 per inch and the pick 56 per inch in the grey cloth. The weft count must be in the same range of counts.

(c) 2/2 Twills. The number of warp threads in the reed may be increased up to 50 per cent, provided the total number of threads per inch in the weft is not higher than for a plain weave cloth as determined above.

N. O'H. O'NEILL

Dy. Secy. to the Govt. of India

The 10th July 1945

No. 16413-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 22nd March 1945

No. T.C. (16)1/45—In pursuance of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules and in supersession of the notification of the Central Government No. T.C. (16)/44, dated the 28th December 1944, the Central Government is pleased to direct that, save with the permission of the Textile Commissioner (Government of India), Bombay,

(1) no manufacturer of cloth who has no spinning plant shall work, cause, or permit to be worked—

(a) looms in excess of the number of looms working in the undertaking on the 30th September 1944 ;

(b) any loom for a period which in any one month exceeds the average number of hours of work per loom per month in the undertaking during the year ending 30th September 1944.

(2) no manufacturer of cloth who has a spinning plant shall, in any quarter—

(a) purchase a quantity of yarn exceeding one-fourth of the quantity of yarn purchased by him in the year 1944 ;

(b) sell a quantity of yarn less than one-fourth of the quantity of yarn sold by him in the year 1944.

M. K. VELLODI

Joint Secy. to the Govt. of India

New Delhi, 31st March 1945

No. T.B. (1)40/45—Corrigendum—In the notification of the Government of India in the Department of Industries

and Civil Supplies, No. T.B. (1)37/45, dated the 23rd February 1945, published in the *Gazette of India*, dated the 24th February 1945, at page 235, for the word "imported" read the word "importer."

J. D. KAPADIA

Deputy Secy. to the Govt. of India
Bombay, 5th April 1945

No. T.C. (13)7/45—In exercise of the powers conferred by sub-clause (1) (b) of clause 18-B of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following further amendment shall be made to the Textile Commissioner's notification No. T.C. (13)/44, dated the 16th December 1944, namely:—

In the Schedule to the said notification, after entry No. (2), the following shall be added, namely:—

"(3) The Province of Bengal."

Bombay, 7th April 1945

No. T.C. (7)11/45—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I hereby direct that my notification No. T.C. (7)4/44, dated the 21st June 1944, shall be cancelled.

Bombay, 21st April 1945

No. T.C. (18)1/45—In exercise of the powers conferred upon me by sub-clause (2) of clause 3 of the Cloth and Yarn (Export Control) Order, 1944, I hereby direct that the following amendments shall be made in the Textile Commissioner's notification No. T.C. (18)/45, dated the 24th February 1945, namely:—

In the table appended to the said notification—

(i) In column 1, in entry 1 (c), after the words 'The Textile Inspector' the words 'and the Market Assistant' shall be added.

(ii) In column 2, against entry 1 (c), for the words 'within his jurisdiction' the words 'within their respective jurisdictions' shall be substituted.

Bombay, 27th April 1945

No. T.C. (2)76/45—In pursuance of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following further amendment shall be made in the Textile Commissioner's notification No. 34-Tex. A(15) 2/43, dated the 31st December 1943, namely:—

In the said notification in clause (a) of sub-paragraph (2) of paragraph 4, the following proviso shall be added, namely:—

"Provided that in the labels pasted in the inside of cones or cheeses, the letters and figures may be of a smaller size but shall be clearly legible."

Bombay, 27th April 1945

No. T.C. (6)4/45—In exercise of the powers conferred on me by sub-clause (c) of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following further amendment shall be made in the notification of the Textile Commissioner No. T.C. (6)1/44, dated the 19th February 1944, namely:—

In clause 3 of the said notification, the following proviso shall be added, namely:—

"Provided that in the case of cone or cheese yarn, the label which may be pasted inside the cone or cheese shall be marked in the following manner that is to say, the mark described in clause (2) shall be of an overall diameter of not less than 1½ inches and the other markings may be in letters and figures which are less than ¼ inch in height but shall be typewritten or printed."

Bombay, 2nd May 1945

No. T.C. (13)11/45—In exercise of the powers conferred on me by sub-clause (1) (b) of clause 18B of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following further amendment shall be made to the Textile Commissioner's notification No. T.C. (13)/44, dated the 16th December 1944, namely:—

In the Schedule to the said notification after entry No. (3), the following shall be added, namely:—

"(4) The United Provinces."

Bombay, 4th May 1945

No. T.C. (6)5/45—In exercise of the powers conferred on me by sub-clause (c) of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following further amendment shall be made in the Textile Commissioner's notification No. T.C. (6)1/44, dated the 19th February 1944, namely:—

In the said notification after sub-clause (h) of clause 2 the following shall be added, namely:—

"(i) Printed or dyed cloth shall be marked in the manner prescribed in sub-clauses (a), (b), (c), (d) and (e) of this clause: provided that the distinguishing number to be printed in accordance with sub-clause (d) shall be

preceded in the case of a hand printer or a hand dyer by the letter 'P' and in the case of machine printer or a machine dyer by the letters 'MP'.

Bombay, 15th May 1945

No. T.C. (17)9/45—In pursuance of sub-clause (b) of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following further amendment shall be made in the Textile Commissioner's notification No. T.C. (17)1/45, dated the 30th January 1945, namely:—

After paragraph 3 of the said notification the following paragraph shall be added:

"4. Where yarn is sold by any dealer carrying on business within the Province of Bengal the seller may also add the handling charges paid to a handling agent in respect of the quantity sold provided that the handling charges made do not exceed 6 annas per 10 lb. and the total charge made in respect of freight and handling does not exceed the maximum prescribed under paragraph 5."

Bombay, 16th May 1945

No. T.C. (12)5/45—In exercise of the powers conferred upon me by sub-clauses (b) and (c) of clause 10 and clause 10A of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following further amendments shall be made in the Textile Commissioner's notification No. T.C. (12)4/44, dated the 14th October 1944, namely:—

In the said notification—

(1) In sub-paragraph (1) (a) of paragraph 5 the word "Cloth" within the rectangular mark illustrated therein shall be deleted.

(2) In sub-paragraphs (1) and (2) of paragraph 6, for the words "The overall diameter of the Imported cloth P.C.B. mark" wherever they occur the words "The height of the Imported—T.C.B. mark" shall be substituted.

Bombay, 16th May 1945

No. T.C. (9)3/45—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I, hereby direct that the following further amendment shall be made in the Textile Commissioner's notification No. T.C. (9)4/44, dated the 30th May 1944, namely:—

After item No. 6 in the said notification the following shall be inserted, namely:—

"(7) Mr. A. S. E. Iyer, Assistant Textile Commissioner".

Bombay, 19th May 1945

No. T.C. (17)8/45—In the notification of the Government of India in the Department of Industries and Civil Supplies No. T.C. (17)6/45, dated the 22nd March 1945, published at page 377 of the *Gazette of India*, dated the 31st March 1945, for the words and figures "1st February 1943", read the words and figures "1st February 1945".

M. K. VELLODI
Textile Commissioner

New Delhi, 19th May 1945

No. T.B. (1)42/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules,

the Central Government is pleased to direct that the following further amendments shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely:—

In the said Order—

(i) after clause 10A the following shall be inserted, namely:—

"10-B. Notwithstanding anything contained in clause 10, the Provincial Government or an officer authorised by the Provincial Government in this behalf may fix—

(a) the ex-factory maximum price for the purposes of the special markings under clause 15-A in respect of any type of cloth for which such price has not been specified by the Textile Commissioner under clause 10;

(b) the maximum prices, ex-factory, wholesale and retail, at which cloth produced by a manufacturer or other person referred to in the explanation to sub-clause (2) of clause 13 may be sold and may further specify the markings to be made on such cloth and the time and manner of making them."

(ii) In sub-clause (1) of clause 12, after the figures "10" the words and figures "or under sub-clause (b) of clause 10B" shall be inserted;

(iii) in sub-clause (1) of clause 13—

(a) the words and figures "the Textile Commissioner has specified under clause 10" shall be omitted;

(b) after the words, "any class or specification of cloth or yarn" the words and figures "have been specified under clause 10 or 10B" shall be inserted;

(c) in paragraph (a), the words "by the Textile Commissioner" shall be omitted;

(iv) clause 15B shall be omitted.

J. D. KAPADIA

Deputy Secy. to the Govt. of India

New Delhi, 26th May 1945

No. T.B. (1) 43/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely:—

In the said Order—

(i) after sub-paragraph (vi) of clause 3, the following shall be added, namely:—

"(vii) Synthetic proofed fabrics, whether single textured or double textured, used, as substitutes for rubberised sheets and leather cloth."

(ii) after sub-clause (2) of clause 13, the following shall be added, namely:—

"(3) No person shall use for the purpose of weaving cloth any yarn (other than handspun yarn) the maximum price of which has not been fixed by the Textile Commissioner under clause 10."

N. O'H. O'NEILL

Deputy Secy. to the Govt. of India

Bombay, 26th May 1945

No. T.C. (4) 15/45—In exercise of the powers conferred on me by clause 15 of the Cotton Cloth and Yarn (Control) Order, 1943, I, hereby direct that the following further amendments shall be made in the Textile Commissioner's notification No. T.C. (4) 1/44, dated the 22nd January 1944, namely:—

In the table below the said notification—

(i) for item 6 the following shall be substituted, namely:—

“ 6 Sewing thread and The provisions of sub-clause thread used for handicraft es (1) and (2) of clause 13 and crochet. and all the provisions of clause 14 of the Order ”

(ii) after entry No. 6 the following shall be added, namely:—

“ 7 ‘ Corduroy dyed ’ manu- Sub-clause (2) of clause 14 factured by Sarangpur of the Order.”
Cotton Manufacturing Co.,
Ltd., No. 1, Ahmedabad
and sold under trade
number ‘ 128 ’.

M. K. VELLODI
Textile Commissioner

Bombay, 2nd June 1945

No. 59 TB/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that, save in accordance with a general or special permission of the Textile Commissioner, no manufacturer of cloth shall pack cloth except in bales containing not less than 1,450 yards nor more than 1,550 yards.

Provided that nothing in this Order shall apply to cloth intended for export.

Explanation : For the purposes of this Order the expressions ‘Cloth’ and ‘Textile Commissioner’ shall have the meanings attributed to them in the Cotton Cloth and Yarn (Control) Order, 1943.

M. K. VELLODI

Joint Secy. to the Govt. of India

PRESS NOTE

Pursuant to the notification in the *Gazette of India* of 2nd June 1945 directing manufacturers of cloth in the country not to pack less than 1,450 yards or more than 1,550 yards of cloth in any bale, the Textile Commissioner to the Government of India has notified manufacturers that the order does not apply to cloth for Defence Services, or to that intended for export; nor does it apply to handloom factories. He has further informed manufacturers that where they find it difficult or impracticable for one reason or another to pack in full bales as specified above, they may pack cloth in half bales containing not more than 800 yards or not less than 700 yards, or quarter bales containing not more than 400 yards and not less than 350 yards provided that they clearly mark on the outside of such bales in letters not less than three inches height the words *half bale* and/or *quarter bale* as the case may be.

Manufacturers who submit returns to the Textile Commissioner, should hereafter clearly specify in the returns whether the bales mentioned therein are full bales, half bales, or quarter bales as the case may be.